

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-59(PB)/2018

IN THE MATTER OF:

Union Bank of India

.... Applicant/Petitioner

Vs.

Radius Infratel Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Rajiv S. Roy, Mr. Avrojoyoti Chatterjee,
Mr. Abhijit Roy, Ms. Jayasree Saha,
Advocates

For the Respondent :

ORDER

Notice to show cause for 30th January, 2018 to the respondents be issued as to why this application be not admitted.
Process dasti.

List the matter on 30th January, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)